

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

SG
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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 25/07/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/516/ (IB)/2017
NAME OF THE PETITIONER(S) : HYUNDAI CORPORATION
NAME OF THE RESPONDENT(S) : NAGARJUNA OIL CORPORATION LTD
UNDER SECTION : 433 (E) (F)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

1) S. PRASATH

Counsel for Petitioner
for Sarva bhawan Associates.

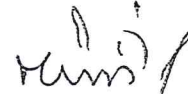
S. Prasad

ORDER

Counsel for the Petitioner is present. It is on record that in TCP 10/(IB)/CB/2017 titled **M/s. Sulzer India Private Ltd. Vs. Nagarjuna Oil Corporation Ltd.**, this Bench has admitted the Petition under Section 9 of the I&B Code, 2016 and initiated corporate insolvency proceedings against the Corporate Debtor (CD) and declared the moratorium. The Interim Resolution Professional (IRP) has been appointed as proposed. Therefore, in this case, the Operational Creditor (OC) is directed to report to the IRP after the public announcement is made. However, liberty is given to the Petitioner (OC) to seek any direction from this Bench, if necessary, at any subsequent stage. Accordingly, the Petition stands disposed of.



(S. Vijayaraghavan)
Member (Technical)
PAM



(Ch. Md. Sharief Tariq)
Member (Judicial)